

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
REGIONAL BENCH AT HYDERABAD**

Division Bench
Court - I

Appeal No.E/181/2009

(Arising out of Order-in-Appeal No.58/2008 (H-I) CE & 26/2008 (H-I) (D) CE dated
28.11.2008 passed by CCCE & ST (Appeals-I), Hyderabad)

IVAX Paper Chemicals Ltd

..... **Appellant(s)**

Vs.

CCCE & ST, Hyderabad - I

..... **Respondent(s)**

Appearance

None for the Appellant.

Shri P.S. Reddy, Asst. Commissioner/AR for the Respondent.

Coram:

HON'BLE Mr. M.V.Ravindran, MEMBER (JUDICIAL)

HON'BLE Mr. P. Venkata Subba Rao, MEMBER (TECHNICAL)

Date of Hearing: 13.11.2018

Date of Decision: 13.11.2018

FINAL ORDER No. A/31480/2018

[Order per: M.V.Ravindran.]

1. When this matter was called out, none appeared for appellant nor there is a request for adjournment. This matter is coming up for disposal from 23.05.2018 and was adjourned on request of the appellant. It seems that appellant is not interest in prosecuting the appeal. Accordingly, the appeal stands dismissed for non-prosecution.

(Dictated and pronounced in the open Court)

**(P.VENKATA SUBBA RAO)
MEMBER (TECHNICAL)**

**(M.V. RAVINDRAN)
MEMBER (JUDICIAL)**

Veda